

NOTICE

In order to reduce the physical presence of lawyers and litigants due to the prevailing situation of COVID-19 and considering the precautionary measures due to COVID-19, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters Physically at **Nagpur Bench**, with effect from **15th November 2021 to 3rd December 2021** (On Working days) :

Sr. No.	Sitting	Assignment	E-mail address
1	The Hon'ble Shri Justice SUNIL B. SHUKRE AND The Hon'ble Shri Justice A. L. PANSARE Commercial Appellate Division Bench	For admission, hearing and order matters therein: (A) All Civil Writ Petitions. (B) All Public Interest Litigations – Civil, Criminal and Suo Motu.	dbcourt1ngp@gmail.com
2	The Hon'ble Shri Justice A. S. CHANDURKAR AND The Hon'ble Shri. Justice G. A. SANAP	For admission, hearing and order matters therein: (A) All Direct and Indirect Taxes and Customs Applications, References and Appeals. (B) All Letters Patent Appeals. (C) All First Appeals and Family Court Appeals. (D) All Contempt Appeals and Petitions. (E) All other Civil work of the Division Bench not assigned to any other Court.	dbcourt2ngp@gmail.com
3	The Hon'ble Shri Justice M. S. SONAK AND The Hon'ble Mrs. Justice PUSHPA V. GANEDIWALA	For admission, hearing and order matters therein: (A) All Criminal Appeals. (B) All Criminal Writ Petitions. (C) All Criminal work of the Division Bench not assigned to any other Court.	dbcourt3ngp@gmail.com

4	The Hon'ble Shri Justice V. M. DESHPANDE	For admission, hearing and order matters therein : (A) All First Appeals. (B) All Misc. Civil Applications. (except assigned to other Court). (C) All Civil work of single bench not assigned to any other Court.	sbcourt8ngp@gmail.com
5	The Hon'ble Shri Justice ROHIT B. DEO	For admission, hearing and order matters therein : (A) All Regular Bail Applications. (B) All Criminal Appeals up to the year 2011. (C) All Criminal Revision Applications. (D) All Criminal Writ Petitions. (E) All Criminal Applications u/S. 482 of Cr.PC.	sbcourt2ngp@gmail.com
6	The Hon'ble Shri Justice VINAY JOSHI	For admission, hearing and order matters therein : (A) All Criminal Appeals of the year 2012 and onwards. (B) All Criminal Applications u/S. 407 of Cr.PC. (C) All Anticipatory Bail Applications. (D) All Criminal matters of Single Bench not assigned to any other Court.	sbcourt5ngp@gmail.com
7	The Hon'ble Shri. Justice A. G. GHAROTE	For admission, hearing and order matters therein : (A) All Civil Writ Petitions. (B) All Civil Revision Applications.	sbcourt6ngp@gmail.com
8	The Hon'ble Shri. Justice ANIL S. KILOR	For admission, hearing and order matters therein : (A) All Second Appeals and misc. applications therein. (B) All Appeals against Orders.	sbcourt3ngp@gmail.com

NOTE

I

(1) The Court Time shall be 10.30 a.m. to 1.30 p.m. & 2.30 p.m. to 4.30 p.m.

(2) The aforesaid assignments shall continue from the date mentioned above subject to aforesaid modifications, and any appropriate modifications upto 3rd December 2021.

(3) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then (Wherever the standing orders apply) the matters be placed before the Court as per the Standing Orders Notice dated 29th June 2021 and subsequent modifications thereto.

(4) Before the courts for which email addresses are notified for praecipes, cases (fresh & pending) will be listed on the basis of Praecipe which be sent at the email address notified as against the respective Courts in the table above. In respect of pending and fresh matters, the Praecipe be forwarded before 2 working days to the proposed date of listing and before 11 a.m. No praecipes received after stipulated time shall be considered except where the urgency is such that the cause of action itself has arisen after the aforesaid time limit and the urgency is justified. If the matter is not listed it be deemed that the circulation is refused.

(5) The Advocates and the Parties appearing in person shall follow COVID appropriate behaviour and the instructions and timeline in the Special Procedure separately notified.

(6) The Advocates and parties-in-person should follow strictly the instructions in the **SOP (Annexure-A)** i.e. SOP for physical hearing published on official website of Bombay High Court.

II

(i) The **Hon'ble Shri Justice V. M. Deshpande** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

High Court, Appellate Side, Bombay)

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Date : 28th October 2021)

By Order,

Sd/-

(V. R. Kachare)

Registrar (Judicial-I)